

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.118/(MAH)/2012
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016

NAME OF THE PARTIES: Mr. D. H. Narayansa

V/s.
M/s. Aries Agro Vet Associates Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	S. G. Gokhale	Adv. for Petitioner	
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ORDER

C.A. No. 83/2016 in C.P. No. 114/397/398/CLB/MB/2009 & C.P. No. 118/163/CLB/MB/2012

1. For these two Petitioners, an observation has already been made by the erstwhile CLB vide its Order dated 20th March, 2014; hence, on the same lines an Order was passed by NCLT on 5th October, 2016 asking the Registry to tag both C.P. 118 of 2012 and C.P. 114 of 2009. As a result, both the Petitions are listed for hearing today i.e. 18th November, 2016.

2. In respect of C.P. 114 of 2009, a Report in sealed cover from Mr. R. Narayanappa, Dy. S.P., FPB, C.I.D. (Retd.), Fingerprint & Handwriting Expert, Bangalore 560 078 is placed and opened in the presence of Bench Officer, NCLT, Mumbai, Mr. S.G. Gokhale, Advocate for the Petitioner and Mr. M.S. Bharadwaj, Advocate for the Respondent. Photocopy of the Report shall be handed over to both sides after due inspection. Cost of photocopying shall be borne by the parties respectively.

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3. Petitioner has filed a Reply in compliance of directions of this Tribunal. Copy already advanced to the other side. Admitted for consideration.
4. Petitioner is also seeking permission to file a Compilation today itself. Permission granted, copy already handed over to the other side. For Rejoinder, if any, time is granted up to 26th December, 2016.
5. Let C.P. No. 114 along with C.A. 83 and C.P. 118 now to be listed for hearing on **13th January, 2016.** *7 ms*

Dated: 18.11.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)